

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.110**  
**(IB)-1081(PB)/2020**

**IN THE MATTER OF:**

Rajeev Kumra & ors.

.... Petitioner/Applicant

Vs.

M/s. CHD Developers Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP**

**Order delivered on 13.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Anindita R. Chowdhury, Ms. Vatsala Rai, Mr. Sushrut Garg, Advs. in New IA-2301/2024

Mr. Aditya Gauri & Mr. Amar Vivek in IA 2301/2024

For the RP : Mr. Naimish Tewari , Adv. (Appearance not marked)

**ORDER**

Ld. Counsel Mr. Naimish Tewari appeared through VC on behalf of the RP and is not clear on facts, therefore, we request the RP to appear in person on the next date of hearing and explain the reason for filing the multiple applications.

At request, list the matter along with all the other pending applications for a physical hearing **on 03.07.2024.**

Sd/-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

Sd/-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**